

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.24**  
**C.A.No.40/2023 in**  
**C.P.No.110/BB/2022**

**IN THE MATTER OF:**

Mr. Sharatchandra Medishetty & Anr. ... Petitioners  
Vs.  
M/s. Vanivilas Cements Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 18.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Respondent  
No.1 & 2 in C.A. 40/2023 : Shri S.K. Ravi  
For the Respondent No.1 to 4/  
Applicant in C.A.40/2023 : Ms. Manjula Devi  
For ROC/R6 in C.P : None

**ORDER**

**C.A.No.40/2023:**

1. Heard the Ld. Counsel for the Applicants No.1 to 4 and Ld. Counsel for the Respondent No.1 & 2. None appeared for ROC.
2. It is noticed that pursuant to order dated 25.01.2024, Ld. Counsel for the ROC has not yet filed objections. Therefore, further one week's time is granted to file objections, after duly serving the copy on the other side.
3. List the C.A and C.P on **04.07.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**